

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-1050/2016**

**IN THE MATTER OF:**

Xionn .... Applicant/petitioner

Vs.

Aman Hospitality Pvt. Ltd. .... Respondent

**Order under Section 433(e), 434 (1)(a) & 439 of the Companies Act, 2016**

**Order delivered on 05.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

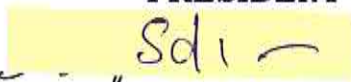
**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

**ORDER**

Even on the second call no one is present on behalf of the petitioner nor any compliance report in terms of the Rules known as Companies (Transfer of Pending Proceedings) Rules, 2016 has been filed.

Dismissed for non-prosecution.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**

05.07.2017  
V. Sethi